

State V/s Mukesh
FIR NO. 515/20
P.S, Civil Lines
U/s 33 Excise Act

25.11.2020

File taken up physically in view of the circular of Hon'ble District & Sessions Judge (HQ) vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020.

Ld. PO is suffering from Covid-19 and is on home isolation.


Present : Ld. APP for State.

Sh. S.P.Sharma, Ld. Counsel for applicant/accused Mukesh.

An application u/s 437 Cr.P.C. for grant of bail to the applicant/accused Mukesh has been filed electronically.

Report to the present application has been filed electronically by IO. Same is taken on record. Copy of same has also been supplied electronically to Ld. Counsel for applicant/accused.

At request of Ld. Counsel for applicant/accused, be put up for arguments on the bail application on **28.11.2020.**


(DEVANSHI JANMEJA)
Relieving Judge(C)/THC/Delhi/25.11.2020

State V/s Mohd. Mazid
FIR NO. 268/20
P.S. Sadar Bazar
U/s 379/356/411/34 IPC

25.11.2020

Application taken up physically in view of the circular of Hon'ble District & Sessions Judge (HC) vide Office Order No. 1146/36956-37126 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.10.2020.

Ld. PO is suffering from Covid-19 and is on home isolation.

This is an application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Mohd. Mazid.

Present : Ld. APP for State.

Mr. Pradeep Anand, Id. Counsel for applicant/accused Mohd. Mazid.

This is an application for grant of bail to the applicant/accused. Ld. Counsel for accused has argued that applicant/accused is in J/C since 04.10.2020. Ld. Counsel argued that accused has been falsely implicated in the present case. It is further submitted that recovery has already been effected and accused is not involved in any other case. Therefore, it has been prayed that accused be released on bail.

Reply to the present application has been filed electronically by IO. Copy of same has also been supplied electronically to Ld. Counsel for the applicant/accused.

On the other hand, Ld. APP for the State has opposed the present application moved by Ld. Counsel for the applicant/accused. The Ld. APP for the State has submitted that in the present case, the offences leveled against the accused are serious in nature and accused was caught red-handed at the spot by the complainant himself. There is every likelihood that the accused may abscond or tamper with prosecution evidence, if released on bail. Therefore, the present application of the applicant/accused be dismissed.

Submissions heard. Perused.

I have heard both the parties. Since case property has already been recovered and accused is not involved in any other case, I am of the view that no fruitful purpose would be served by keeping the accused behind bars. Therefore, I allow the present application moved on behalf of accused. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 5,000/- with one surety of like amount subject to the following conditions:-

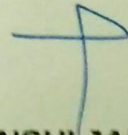
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1. That the accused person(s) shall join investigation as and when called.
2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.
3. That the accused person(s) shall not commit similar offence and;
4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(DEVANSHI JANMEJA)

Relieving Judge(C)/THC/Delhi/25.11.2020